

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 278/19**

**CBI Vs. A. K. Rajput & Ors.**

**05.10.2020**

Present: Dr. Jyotsna Sharma, Ld. PP for CBI.

Shri Puneet Ahluwalia, Ld. Counsel for A-1, A-2 and A-4.

Shri Kumar Vaibhaw, Ld. Counsel for A-3.

Sh. Naresh C. Sharma, Ld. counsel for A-5 & A-6.

Accused persons namely A.K. Rajput, Narender Wadhwa, Ashok Kumar Purswani and Col. R.K. Singh have also joined through Video Conference.

Proceedings have been taken up through Video Conference.

The matter has been listed today for seeking clarifications, if any, from Ld. Counsel for the accused persons.

Though, no clarifications are required yet Ld. Counsel for the accused persons have made further submissions in support of their case.

Put up on 14.10.2020 for pronouncing the orders through the virtual mode.

**AJAY  
GULATI**

**(AJAY GULATI)**

**Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/05.10.2020**

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AJAY GULATI

Date: 2020.10.05  
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**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 271/2019**

**CBI Vs. Sanjeev Kumar & Ors.**

**05.10.2020**

Present:- Sh. Harsh Mohan Singh, Ld. Sr. PP for CBI.

Sh. Kaushik Dey along with Shri Dhruv Gupta, Ld. Counsel for accused Ms. Abha Kumar and Ms. Kanak Lata.

Shri Vaibhav Suri, Ld. Proxy counsel for Shri Tanveer Ahmed, Arguing counsel for accused Ms. Abha Kumar and Ms. Kanak Lata.

Accused Sanjeev Kumar and Ms. Abha Kumar are present through video conference.

Proceedings against accused Dr. Maheshwar Kumar already stand abated.

Proceedings have been taken up through video conference.

Shri Vaibhav Suri, Ld. Proxy counsel appearing for Shri Tanveer Ahmed, Ld. arguing counsel for Ms. Abha Kumar and Ms. Kanak Lata submits that fresh *vakalatnama* has been sent by Shri Tanveer Ahmed on the Court e-mail on behalf of above-named two accused persons. Ld. Counsel is directed to drop hard copy of the same in the box lying with the *Ahlmad* of the Court after putting the same in an envelope.

Matter has been listed today for addressing further final arguments on behalf of A-1 Sanjeev Kumar.

Part arguments heard till about lunch time in the first session. Put up for further arguments today i.e. 05.10.2020 in the second session at 2.00 PM.

**AJAY  
GULATI**

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Date: 2020.10.05  
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**( AJAY GULATI )  
Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/05.10.2020**

**CC No. 271/2019**  
**CBI Vs. Sanjeev Kumar & Ors.**

**2.00 PM**

**Present : As before.**

Further arguments heard for about one hour i.e. till 3.00 PM.

At this stage, the matter is adjourned as another matter for hearing further arguments on the point of Charge has also been listed at 3.00 PM for today.

The present matter be listed again tomorrow i.e. 06.10.2020 (the date already fixed) through virtual mode at 11.00 AM for addressing remaining arguments on behalf of A-1 Sanjeev Kumar.

**AJAY**  
**GULATI**  
**( AJAY GULATI )**  
**Spl. Judge (PC Act), CBI-12**  
**RADCC/New Delhi/05.10.2020**

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Date: 2020.10.05  
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**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 334/2019**

**CBI Vs. Vikas Sabharwal and another**

**05.10.2020**

Present: Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.

Sh. Umesh Kumar Choubey, Ld. Counsel for accused Vikas Sabharwal  
Accused Vikas Sabharwal has joined through Video Conference  
None for other accused nor has the 2<sup>nd</sup> accused joined the proceedings.

Proceedings have been taken up through Video Conference.

It is informed by the Reader of the Court that Shri Umesh Kumar Choubey, Ld. Counsel appearing for accused Vikas Sabharwal has sent his *vakalatnama* yesterday on the court e-mail. Ld. Counsel is directed to drop hard copy of the same in the box lying with the *Ahlmad* of the Court after putting the same in an envelope or file the same in the Court at the time of next physical hearing scheduled for this court on 8.10.2020.

The present matter is at the stage of recording of prosecution evidence but the same is not feasible at the moment owing to the pandemic.

In the circumstances, the matter is adjourned for further proceedings to 02.11.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

Electronic notice be issued to A-2 for his appearance before the Court on the next date of hearing.

**AJAY  
GULATI**  
( AJAY GULATI )

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AJAY GULATI  
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**Spl. Judge (PC Act),CBI-12  
RADCC/New Delhi/05.10.2020**